

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'I-1', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER
(THROUGH VIDEO CONFERENCING)**

ITA No.7630/Del/2017
Assessment Year: 2013-14

GKN Driveline (India) Pvt. Ltd. 270, Sector-24, Faridabad PAN No. AAACG4276B (APPELLANT)	Vs	ACIT Circle-1 LTU New Delhi (RESPONDENT)
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Appellant by	Sh. Nikhil Goyal, AR
Respondent by	Sh. Surender Pal, CIT DR

Date of hearing:	03/03/2021
Date of Pronouncement:	03/03/2021

ORDER

PER N. K. BILLAIYA, AM:

This appeal by the assessee is directed against the order dated 12.10.2017 passed by the Assessing Officer u/s. 143 (3) r.w.s. 144C (1) of the Income Tax Act, 1961 for assessment year 2013-14.

2. Vide letter dated 01.03.2021 the assessee sought permission to withdraw the appeal as the dispute has been settled under the Vivad Se Vishwas Act,2020.

3. Noting the contents of the application the appeal is dismissed as withdrawn.

4. Decision announced in the open court in the presence of both the representatives on 03.03.2021.

Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER

NEHA

Date:-03.03.2021

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI

Date of dictation	03.03.2021
Date on which the typed draft is placed before the dictating Member	03.03.2021
Date on which the typed draft is placed before the Other member	03.03.2021
Date on which the approved draft comes to the Sr.PS/PS	
Date on which the fair order is placed before the Dictating Member for Pronouncement	
Date on which the fair order comes back to the Sr. PS/ PS	
Date on which the final order is uploaded on the website of ITAT	
Date on which the file goes to the Bench Clerk	
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	